

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.1043-1044 of 2019**

**IN THE MATTER OF:**

**Rajesh Verma**

**...Appellant**

**Versus**

**Vani Biochem & Anr.**

**...Respondents**

**For Appellant:**

**Shri Sunder Khatri and Ms. Shital Khatri,  
Advocates**

**For Respondents:**

**Shri Ateeqriya Bhatia, Advocate (R-1 and R-2)**

**O R D E R**

**09.01.2020** At request of Learned Counsel for R-1 and R-2 for filing Reply, the matter is adjourned to 05.02.2020.

The Reply can be served well in advance to the learned Counsel for the Appellant and in case the learned Counsel for the Appellant is desirous of filing any Rejoinder, the same can be filed by them.

[Justice Venugopal M.]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

[V.P. Singh]  
Member (Technical)

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